

ITEM NO.28

COURT NO.3

SECTION II-A

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

SPECIAL LEAVE PETITION (CRIMINAL) Diary No(s). 46240/2024

(Arising out of impugned final judgment and order dated 10-04-2024 in CRLWP(ST) No. 5623/2024 passed by the High Court of Judicature at Bombay)

UNION OF INDIA & ANR.

Petitioner(s)

VERSUS

SAMUEL MIRANDA & ANR.

Respondent(s)

(FOR ADMISSION and I.R. and IA No.246611/2024-CONDONATION OF DELAY IN FILING)

Date : 05-11-2024 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE B.R. GAVAI
HON'BLE MR. JUSTICE K.V. VISWANATHAN

For Petitioner(s)

Mr. Mukesh Kumar Maroria, AOR (NP)

For Respondent(s)

UPON hearing the counsel the Court made the following

O R D E R

1. Delay condoned.
2. The matter has been passed over once and called for second time, but on both the occasions, none appears for the petitioners. Even otherwise on merits, we do not find any reason to interfere with well-reasoned order passed by the High Court.

3. Hence, the special leave petition is dismissed.
4. Pending application(s), if any, stand disposed of.

(DEEPAK SINGH)
ASTT. REGISTRAR-cum-PS

(ANJU KAPOOR)
COURT MASTER (NSH)